

GOVERNMENT OF INDIA
MINISTRY OF CHEMICALS AND FERTILIZERS
DEPARTMENT OF FERTILIZERS
LOK SABHA

UNSTARRED QUESTION NO. 720 TO BE ANSWERED ON: 26.07.2024

SUPPLY OF FERTILIZER

720: SHRI RAHUL KASWAN:

Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

- (a) the details of supply of fertilizers against the demand in the country during the past three years, State-wise and year-wise;
- (b) whether shortage of fertilizers has been observed in some parts of the country recently, particularly in Rajasthan;
- (c) if so, the details thereof along with the corrective measures taken by the Government in this regards, State-wise including Rajasthan: and
- (d) the steps taken/proposed to be taken by the Government for ensuring timely and adequate supply of fertilizers of standard quality at affordable prices in the country?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS
(SMT. ANUPRIYA PATEL)

(a) & (b): The availability of fertilizers i.e. Urea, DAP, MOP and NPKS has remained comfortable across the states in the country including the state of Rajasthan during the past 3 years (till June 2024) is given in the **Annexure**.

(c): In view of (a) & (b) above, no such question arises.

(d): The following steps are taken by the Government every season for ensuring timely and adequate supply of fertilizers of standard quality at affordable prices in the country:

- i. Before the commencement of each cropping season, Department of Agriculture and Farmers Welfare (DA&FW), in consultation with all the State Governments, assesses the state-wise & month-wise requirement of fertilizers.
- ii. On the basis of requirement projected, Department of Fertilizers allocates sufficient/ adequate quantities of fertilizers to States by issuing monthly supply plan and continuously monitors the availability.

- iii. The movement of all major subsidized fertilizers is monitored throughout the country by an on-line web based monitoring system called integrated Fertilizer Monitoring System (iFMS);
- iv. Regular Weekly Video Conference is conducted jointly by DA&FW and DoF with State Agriculture Officials and corrective actions are taken to dispatch fertilizers as indicated by the State Governments.
- v. The gap between demand (requirement) and production of fertilizers is met through imports. The import for the season is also finalized well in advance to ensure timely availability.

The quality of fertilizers is governed under the provision of the Fertiliser (Control) Order, 1985. Clause 19 of the Order strictly prohibits the sale of fertilizers which are not of prescribed standards. The State Governments are the actual enforcement agency and are adequately empowered to enforce the provision of FCO, 1985.

Further, under Urea Subsidy Scheme (USS), Urea is provided to the farmers at a statutorily notified Maximum Retail Price (MRP). Besides, under Nutrient Based Subsidy Policy, a fix amount of subsidy is notified on annual/semi-annual basis, which ensures availability of P&K fertilizers at reasonable prices to farmers. Accordingly, all farmers are being supplied fertilizers at the subsidized rates.
